

(92)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

CCP 393/92 in Date of decision: 16.8.1993
OA-617/87

Shri R.L. Bangia. ... Petitioner.

Versus

Shri Raj Kumar,
General Manager,
Northern Railway,
New Delhi. ... Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner. Shri S.K. Gupta,
Counsel.

For the respondents. Shri B.K. Aggarwal,
Counsel.

JUDGEMENT (ORAL)
(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The respondents have passed necessary orders in compliance with the judgement of the Tribunal and there is no need to pursue these proceedings. It is, however, submitted that the amounts have not been properly calculated. We reserve liberty to the petitioner to make a representation to the respondents who will examine and correct the same and the amount of arrears due to the petitioner shall be paid. Without prejudice to what we have stated above, these proceedings are dropped.

Adige
(S.R. Adige)
Member(A)

'SRD'

Malimath
(V.S. Malimath)
Chairman